

as per the Constitution of India and as such the responsibility for providing security to the persons residing within their jurisdiction is that of the concerned State/UT.

[Translation]

Conversion into Christianity

916. CHAUDHARY RAMCHANDRA BENDA :
SHRI PARASRAM BHARDWAJ :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that the Christian missionaries are alluring the simple, poor and tribal people of the village and pursuing to change their religion in the name of service, employment and marriage;

(b) if so, whether such incidents are also taking place in remote, hilly and tribal areas and in Jammu and Kashmir where the people of lower castes and minority communities are forced to change their religion or are being given various temptations for the same; and

(c) if so, the reaction of the Government thereto and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Information is being collected and will be laid on the Table of the House.

[English]

Mumbai Blast Case

917. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number and names of accused in Mumbai blast case of 1993 who have fled out of India and are still at large;

(b) the details of efforts made by the Central Bureau of Investigation to arrest them;

(c) the names of the countries which did not cooperate for efforts made through the Interpol and other agencies indicating the reasons therefor;

(d) whether worldwide 'red corner' alert was issued; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) A list is enclosed as Statement.

(b) The following efforts have been made to arrest the absconding accused persons:

(a) Red Corner notices have been got issued from Interpol Lyons, France.

(b) Proclamation under section 8(3) of TADA(P) ACT r/w Sec. 82 of Cr. P.C. have been got issued from the Designated Court, Mumbai, trying Mumbai bomb blast case.

(c) Known properties of absconders have been got attached through Designated Court, Mumbai.

(d) Extradition requests have been sent to UAE and Pakistan in respect of 24 absconders.

(e) Efforts were made to get Anis Ibrahim extradited/deported from Bahrain when he was detained in January 1996. His Belize nationality and passport have been got revoked.

(f) Request for return of Abu Saleem Abdul Qayoom Ansari and Javed Hussain Syed Muzzamil Hussain proclaimed offenders have been sent to MEA for onward transmission to UAE authorities.

(g) Sources have been deployed to collect intelligence of hideouts of absconders.

(h) As and when specific information is received about the movements/whereabouts of the absconders, it is passed on to Interpol of the concerned member country for taking action to apprehend them.

(c) The absconding accused persons are suspected to be hiding in UAE, Bahrain and Pakistan. Request for extradition/deportation was forwarded to the UAE, Bahrain and Pakistan Authorities, but without any positive response.

(d) and (e) On the request of the CBI, the IPSP Interpol has issued Red Corner Notices against 31 accused persons. Red Corner Notices against the remaining accused person will be issued shortly. The Red Corner Notice issued by the Interpol are circulated among all member countries which facilitates the tracing and detention of absconding accused persons in any member country.